

15.03 hrs.

**COMPULSORY MILITARY TRAINING FOR STUDENTS BILL, 1986\***

[English]

**SHRI H. N. NANJE GOWDA (Hassan):** I beg to move for leave to introduce a Bill to make military training compulsory for all able-bodied students.

**MR. CHAIRMAN :** The question is :

"That leave be granted to introduce a Bill to make military training compulsory for all able-bodied students."

*The motion was adopted.*

**SHRI H. N. NANJE GOWDA :** I introduce the Bill.

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**CONSTRUCTION WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) BILL, 1986\***

[English]

**SHRI INDRAJIT GUPTA (Basirhat) :** I beg to move for leave to introduce a Bill to provide for the regulation of employment of construction workers, their conditions of service and for matters connected therewith.

**MR. CHAIRMAN :** The question is :

"That leave be granted to introduce a Bill to provide for the regulation of employment of construction workers, their conditions of service and for matters connected therewith."

*The motion was adopted.*

**SHRI INDRAJIT GUPTA :** I introduce the Bill.

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\*Published in the Gazette of India, extraordinary Part II, Section 2, dated 21.11.86.

15.04 hrs.

**CONSTITUTION (AMENDMENT) BILL, 1986\***

(Amendment of Article 111)

[English]

**SHRI K. RAMAMURTHY (Krishnagiri) :** Mr. Chairman, Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. CHAIRMAN :** The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**SHRI K. RAMAMURTHY :** I introduce the Bill.

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**TRAVANCORE CHRISTIAN SUCCESSION VALIDATION BILL, 1986\***

[English]

**PROF. P. J. KURIEN (Idukki) :** I beg to move for leave to introduce a Bill to validate the Travancore Christian Succession Act, 1916.

**MR. CHAIRMAN :** The question is :

"That leave be granted to introduce a Bill to validate the Travancore Christian Succession Act, 1916."

*The motion was adopted.*

**PROF. P. J. KURIEN :** I introduce the Bill.

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\*Published in the Gazette of India extraordinary, Pt. II, Sec. 2, dated 21.11.86